

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75651 of 2016

(Arising out of Order-in-Original No.47/COMMR/DGP/BNK/15-16 dated 27.01.2016 passed by Commissioner of Central Excise, Service Tax & Customs, Durgapur.)

Shri Amit Agarwal,
Authorized Signatory, M/s.Shriramrathi Steels Private Limited
(224A, A.J.C.Bose Road, Kolkata-700017.)

...Appellant

VERSUS

Commissioner of Central Excise, Customs & Service Tax,
Durgapur

.....Respondent

(Satyajit Sarani, City Centre, Durgapur-713206, West Bengal.)

APPEARANCE

None for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent(s)

CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)

FINAL ORDER NO 75060/2021

DATE OF HEARING : 15 February 2021
DATE OF DECISION : 15 February 2021

P.K. CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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